## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

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PETITION NUMBER

: TCP/517/ (IB)/2017

NAME OF THE PETITIONER(S)

: LOIWAL STEEL HOUSE

NAME OF THE RESPONDENT(S)

: VARADHA STEELS PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. PAWAN JHABAKH

COUNSEL FOR UPERA

SEDITOR

## **ORDER**

Counsel for both the parties present. In the previous order, Counsel for Respondent has been given seven days to file counter in the matter but till date he has not filed. He prays for further time for filing the counter. At his request, time is enlarged with the condition that the counter shall be filed before the next date of hearing by giving a copy to the other side failing which right to file counter shall stand forfeited. Counsel for Petitioner is directed to propose the name of an IRP after seeking his consent as proscribed in Form 2. Put up on 31.07.2017 at 10.30 A.M.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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